

*(Interruptions)\*\**

MR. SPEAKER ; You may do whatever you like, but I have to go by the rules ; that is clear. You may say it ten times, you may say it 100 times ; let the rules prevail. The rules will prevail. That is all.

*(Interruptions)\*\**

PROF. MADHU DANDAVATE (Rajapur) ; I am not raising the question of the failure of the Government to prevent violation of the foreign exchange law.....

*(Interruptions)\*\**

MR. SPEAKER : There is no failure of the Government. I do not consider it :

*(Interruptions)\*\**

MR. SPEAKER : If you are raising the same point which You have written in the adjournment motion, I reject it.

PROF. MADHU DANDAVATE : I am raising the same thing.

MR. SPEAKER : Not allowed.

PROF. MADHU DANDAVATE : I have also given a substantive motion under 184.

MR. SPEAKER : You give it to me. I will consider that.

PROF. MADHU DANDAVATE : I have already given it.

MR. SPEAKER : All right. No problem.

*(Interruptions)\*\**

SHRI SAIFUDDIN CHOWDHARY : (Katwa) : I have given notice of a motion against Shri Jaipal Reddy.

MR. SPEAKER : No, I have rejected it. Not allowed.

*(Interruptions)\*\**

MR. SPEAKER : It is my prerogative. I have decided it.

*(Interruptions)\*\**

MR. SPEAKER : Not allowed. No question. My ruling cannot be questioned. Not allowed.

*(Interruptions)\*\**

SHRI S. JAIPAL REDDY (Mahbubnagar) : Sir, what is the privilege motion against me ?

MR. SPEAKER : There is no privilege motion. I have not allowed.

*(Interruption)\*\**

MR. SPEAKER : I do not allow.

*(Interruptions)\*\**

MR. SPEAKER : Not allowed. I have not allowed from anything. I have not allowed a single word to go on record.

*(Interruptions)\*\**

SHRI S. JAIPAL REDDY : What is the privilege motion against me ?

MR. SPEAKER : There is no privilege motion against you. Why should you rise ? There is not privilege motion. I have not allowed any.

*(Interruptions)*

SHRI S. JAIPAL REDDY : If my name has been dragged into a privilege motion, should I not know ?

*(Interruptions)*

MR. SPEAKER : I have not allowed it. Unnecessary ; irrelevant.

*(Interruption<sub>s</sub>)*

12.06 hrs.

#### PAPERS LAID ON THE TABLE

*[English]*

Statement for delay in laying the Payment of Wages (Mines) Amendment Rules, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of my colleague, Shri P.A. Sangma, I beg to lay on the Table a statement (Hindi and English

versions) showing reasons for delay in laying the \*Payment of Wages (Mines) Amendment Rules, 1986. [Placed in Library. See No. LT. 3018/86]

MR. SPEAKER : It is shameful on your part to behave like that. Mr. Saifuddin, behave yourself now.

(Interruptions)

MR. SPEAKER : Behave yourself now.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : I am behaving right, Sir.

MR. SPEAKER : Take your seat. It is very kind of you. That is all right.

(Interruptions)

MR. SPEAKER : I have disallowed it. I will again do it. I have already done.

(Interruptions)

MR. SPEAKER : I have not allowed him.

(Interruptions)

MR. SPEAKER : You cannot challenge my authority. So simple it is. You may do whatever you like.

(Interruptions)

MR. SPEAKER : Mr. Saifuddin, if you behave like this, I will have to take recourse to other means. Please do not force me.

(Interruptions)

MR. SPEAKER : I have not allowed the privilege motion. That is all.

(Interruptions)

MR. SPEAKER : I have not allowed. That is all, and that is final. I have not given my consent. I do not want to hear anything.

SHRI S. JAIPAL REDDY (Mahbub nagar) : I would like to know, Sir.

(Interruptions)

SHRI AMAL DATTA : Orders for wagons have been diverted from public

sector undertakings.....

(Interruptions)

MR. SPEAKER : I will see to it. You give it to me.

(Interruptions)

SHRI NARAYAN CHOUBEY (Midnapur) : I have given you a calling Attention regarding Ganga waters.

(Interruptions)

MR. SPEAKER : Gentlemn, about Calling Attention, I am not supposed to answer on the floor of this House. You can see me if you like. They are under my consideration.

(Interruptions)

MR. SPEAKER : It is deplorable.

(Interruptions)

SHRI S. JAIPAL REDDY : On a point of personal clarification.

MR. SPEAKER : No question.

SHRI S. JAIPAL REDDY : My name has been dragged.

MR. SPEAKER : It might be. I have not allowed. There is nothing on the record.

(Interruptions)

MR. SPEAKER : Mr. Jaipal Reddy, there is nothing on the record. I have not allowed, and I am not going to allow it.

(Interruptions)

MR. SPEAKER : Mr. Szifuddin Chowdhary, Take your seat now or I will have to say something more. Just take your seat now. I have had enough of it.

I am not going to tolerate any further. No please.

SHRI S. JAIPAL REDDY : On a point of .....(Interruptions)

MR. SPEAKER : Your name does not come into anywhere. There is no question.

SHRI S. JAIPAL REDDY : I am entitled to a personal clarification.

(Interruptions)

MR. SPEAKER : Yes, madam, what are you saying ?

KUMARI MAMATA BANERJEE (Jadavpur) : I have already given a notice. It is a very serious matter.

(Interruptions)

MR. SPEAKER : You might not be but I am satisfied. I have done my job perfectly and I am know what I have done.

(Interruptions)

MR. SPEAKER : Will you, Mr. Saifuddin.....

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : Go out ?

MR. SPEAKER : I do not like to say that, but take your seat now.

(Interruptions)

KUMARI MAMATA BANERJEE : I have give a notice about the Gurkha Liberation Front in Darjeeling. They are going to hoist a black flag instead of the National Flag on the 15th August. The Government must intervene and do something.

MR. SPEAKER : That is all right. Give me something in writing. Not like this, you can give me in writing. Then I will consider it.

Now Papers Laid.

Shri Ram Niwas Mirdha.

12.9 hrs.

#### PAPERS LAID ON THE TABLE

—Contd.

[English]

Indian telegraph (Fourth Amendment) Rules, 1986

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS

(SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Indian Telegraph (Fourth Amendment) Rules, 1986 (Hindi and English Versions) published in Notification No. G.S.R. 953(E) in Gazette of India dated the 23rd July, 1986, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. Lt. 3019/86]

Annual Reports of Press Council of India, New Delhi and Registrar of Newspapers for India and Press in India for 1985 and 1984 respectively

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions of the Press Council of India, New Delhi, for the year 1985 along with Audited Accounts. [Placed in Library, See No. Lt. 3020/86]
- (2) A copy of the Annual Report (Hindi and English versions) of the Registrar of Newspaper for India on Press in India, 1984. [Placed in Library. See No. Lt. 3021/86]

Report on the Members of Social Security to be provided to the Members of Legal Profession

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : I beg to lay on the Table a copy of the Report (Hindi and English versions) on the measures of social security to be provided to the members of the legal profession. [Placed in Librarry. See No. Lt. 3022/86]

Notifications under Customs Act, 1962 and Report of the Gopalganj Kshetriya Gramin Bank Gopalganj for the year ended 31st December, 1984

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 991 (E), published in Gazette of India dated the 30th July, 1986 together with an explanatory No. 241/85-Customs dated the 1st August, 1985 upto 30th November, 1986.
- (ii) G.S.R. 994 (E), published in Gazette of India dated the 31st July, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency of vice-versa.
- (iii) G.S.R. 996 (E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 262-Customs dated the 16th August, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Fatta Export Processing Zone if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production permitted to be cleared to Domestic Tariff Area.
- (iv) G.S.R. 997 (E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 263-Customs dated the 21st August, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Madras Export Processing Zone if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production permitted to be cleared to Domestic Tariff Area.
- (v) G.S.R. 998 (E) published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 227—Customs dated the 30th November, 1979 so as to allow clearance of samples of goods manufactured by the Units in the Santa Cruz Electronics Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limits of 25 per cent of production permitted to be cleared to Domestic Tariff Area.
- (vi) G.S.R. 999 (E) published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 340-Customs dated the 13th June, 1986 so as to allow clearance of samples of goods manufactured by Units in the Cochin Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent production permitted to be cleared to Domestic Tariff Area.
- (vii) G.S.R. 1000 (E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 339-Customs dated the 21st November, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Noida Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production to be cleared to Domestic Tariff Area.
- (viii) G.S.R. 1001 (E), published in Gazette of India dated the 4th

August, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian currency or vice-versa.

[Placed in Library. See No. Lt. 3023/86]

(2) A copy of the Report (Hindi and English versions) of the Gopalganj Kshetriya Gramin Bank, Gopalganj, for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT 3024/86]

**Review on the working and Annual Report of Bharat Brakes and Valves Ltd., Calcutta for 1984-85 and statement for delay in laying these paper**

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TIWARY): I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Company Act, 1956 :

- (i) Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1984-85.
- (ii) Annual Report of the Bharat Brakes and Valves Limited Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT. 3025/86]

**Notifications under Industries (Development and Regulation) Act 1951 chartered Accountants Act, 1949 and Explosives Rules, 1983, etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM) : I beg to lay on the Table :

(1) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :

- (i) S.O. 259 (E) published in Gazette of India dated the 14th May, 1986 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
- (ii) S.O. 272 (E) published in Gazette of India dated the 20th May, 1986 regarding extension of period take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
- (iii) S.O. 279 (E) published in Gazette of India dated the 21st May, 1986 regarding extension of period of take over of management of Messrs Brentford Electric (India), Limited, Calcutta, beyond five years.
- (iv) S.O. 385 (E) published in Gazette of India dated the 27th June, 1986 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills, Hubli, beyond five years.
- (v) S.O. 387 (E) published in Gazette of India dated the 27th June, 1986 regarding extension of period of take over of management of Messrs Somasundaram Super Spinning Mills, Muhanendal, beyond five years.
- (vi) S.O. 390 (E) published in Gazette of India dated the 30th June, 1986 regarding extension of period of take over of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years.

[Placed in Library, See No. LT-3026/86]

(2) A copy of Notification No. 1-CA (145)/85 (Hindi and English version) published in Gazette of India dated the 1st February, 1986 making certain amendments to Regulation 6 of the Chartered Accountants Regulations, 1964 regarding Increase in the Annual Membership Fees, under section 30B of the Chartered Accountants Act, 1949. [Placed in Library. See No. LT-3027/86]

(3) A copy of Notification No. G.S.R. 605 (E), (Hindi and English versions) published in Gazette of India dated the 7th April, 1986 declaring certain explosives mentioned in the notification as unauthorised explosives for manufacture, export, transport, possession, use and sale, issued under rule 6 of the Explosives Rules, 1983. [Placed in Library. See. No. LT. 3028/86]

(4) A statement (Hindi and English versions) (i) correcting the reply given on the 8th April, 1986 to Starred Question No. 609 by Shri Sriballav Panigrahi regarding industries in backward areas with Central Investment Subsidy and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT 3029/86]

**Annual Report and annual Accounts of People's Action for development (India) New Delhi for 1984-85 and statement for delay in laying these papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMANAND YADAV) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the People's Action for Development (India), New Delhi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the People's Action for Development (India) New Delhi, for the year 1984-85 together with Audited Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT. 3030/86]

**Review on the working of and Annual Report of Gas Authority of India Ltd., New Delhi for 1984-85 and statement for delay in laying these papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILLA ROHTAGI) : I beg to lay on the Table :

(1) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. Ltd. 3031/86]

**Annual Report of National Council for cooperative Training, New Delhi for 1984-85 and statement for delay in laying these papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table :

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1984-85 together with Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Place Linid brary. See No. LT 3032/86]

12.11 hrs.

### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1986, agreed without any amendment to the Industrial Development Bank of India (Amendment) Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 18th March, 1986."

(Interruptions)

MR. SPEAKER : I have had enough of it. My ruling is given. I have not allowed. I have not given my consent. I do not want to say anything now. You can come and see me, if you like.

(Interruptions)

MR. SPEAKER : Will you now take your seat ? I have had enough of it.

12.12 hrs.

### ESTIMATES COMMITTEE

#### Action taken Statements

[English]

SHRI CHINTAMANI PANIGRAHI : (Bhubaneswar) : I beg to lay on the

Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I of Fifth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-ninth Report of the Committee (Seventh Lok Sabha) on the Ministry of Shipping and Transport--National Highways.

### RAILWAY CONVENTION COMMITTEE

#### Action taken Statement

[English]

SHRI SUBHASH YADAV : (Khargone) : I beg to lay on the Table (English and Hindi versions) of the statement showing action taken by Government on the recommendations contained in Seventh and Tenth Reports of the Railway Convention Committee (1980) on Rate of Dividend for the years 1980-81 to 1983-84 and other Ancillary Matters and for 1984-85 respectively.

12.13 hrs.

### PUBLIC ACCOUNTS COMMITTEE

#### Fifty-first Report

[English]

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Fifty-First Report (Hindi and English versions) of the Public Accounts Committee relating to Review on the Working of the Controllerate of Procurement.

### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

#### Reports of Study Tours

[English]

SHRI K.D. SULTANPURI (Simla) : I